

constantly under review with a view to exploring all avenues of trade expansion.

#### **Joint Indo-Polish Industrial Ventures**

4340. SHRI ANNASAHAB P. SHINDE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) is there any proposal for joint Indo-Polish industrial ventures; and

(b) if so, which are the specific areas where such ventures are proposed to be organised?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). An Indian firm M/s. Kelvinator India Limited submitted a proposal for manufacture of marine products in collaboration with a polish firm M/s. Rybex. The proposal has since been approved by the Project Approval Board.

#### **Labour Dispute in Hotel Ashoka, Bangalore**

4341. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) is it a fact that Labour Dispute in Hotel Ashoka at Bangalore is pending since a long time creating discontent amongst the staff;

(b) is it also a fact that a Memorandum of Settlement was signed in April, 1977 under Section 12(3) of the Industrial Disputes Act, 1947 by the Management with the Employees through Bangalore Industrial Estates and General Workers Union, Hotel Ashoka and Employees Union, Engineering and General Workers Association unit Hotel Ashoka on their various pending demands;

(c) is it a fact that the employees went on 14 days Strike in September 1977 for non-fulfilment of this settlement by the Management; and

(d) what steps Government have taken to settle this dispute and given the Employees the benefit under the Third Pay Commission basis?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) At present, the only Labour Dispute pending in Hotel Ashoka, Bangalore pertains to the demand for the revision of Wages including DA Formula.

(b) Yes, Sir, It is a fact that a Memorandum of Settlement under Section 12(3) of the Industrial Disputes Act, 1947 was signed between the Management and the two Unions viz., Bangalore Industrial Estate and General Workers Union (AITUC) and Hotel Ashoka Employees Union (INTUC).

(c) Yes, Sir. The employees of Hotel Ashoka, Bangalore went on strike with effect from 18 September, 1977 afternoon to 30 September, 1977 afternoon. The employees went on strike only on the issue of Interim Relief and not for the non-fulfilment of the settlement referred to above.

(d) All the Disputes have been amicably resolved between the Management and the Employees of Hotel Ashoka, Bangalore and on 9 November, '77 the Understanding has been reached with the employees on the various demands of the workers except the question of further Wage Review and enhancement of DA etc., which have been referred to the Wage Review Committee set up by Government on 5 August, 1977.

#### **Appointment and service Conditions of Indian and Foreign Air Hostesses in Air India**

4342. DR. VASANT KUMAR PANDIT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there is discrimination in appointing air hostesses in Air India between Indian and Foreign candidates;